

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.8-IA/998(AHM)2024
in
CP(IB)/6(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

Meliora Asset Reconstruction Co Ltd
V/s
Baid Industries Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rahul Bhavsar, Adv. for Mr. Nipun Singhvi, Adv.
For the Respondent :

ORDER

IA/998(AHM)2024

This is an application filed by the applicant to condone the delay of 4 days in filing of application and to take on record report certifying constitution of SCC.

Heard Learned Counsel for the applicant. Delay of 4 days in filing application is condoned. It is observed that the liquidator should have filed immediately after formation of SCC. Report of Liquidator to take on record with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 998 of 2024 stands disposed of.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)